

Ankuraarpana for SKVST Brahminsavams on February 07



TIRUPATI (TSIT): The annual Brahminsavams of Sri Kalyana Venkateswara Swamy temple at Srinivasa Mangapuram will commence with Ankuraarpana on February 07 while the Brahminsavams will be conducted from February 08 to 16. Dhvajarohanam will be performed on February 08 between 8.15 am and 8.35 am in the auspicious Kumbha Lagnam, followed by daily Vahana Sevams in the morning and evening. Vahana Sevams takes place between 8am and 9am, again between 7pm to 8pm. TTD has completed all arrangements for the Brahminsavams, including decorations, drinking water, annaprasadam, medical, security, parking and queue facilities. The Cultural programmes like bhajans, kolatams and Annamacharya Sankeertanas will be performed daily in front of the Vahana Sevams.

TTD EO releases Sri Vedanarayana Swamy Temple Vimana and Ashtabandhana Mahasamprokshanam Posters



Tirupati: The TTD Executive Officer Sri M. Ravichandra, unveiled the posters related to Vimana and Ashtabandhana Mahasamprokshanam programs to be held from February 17th to 22nd at the Sri Vedavalli Sametha Vedanarayana Swamy Temple in Nagalapuram. The event took place on Friday evening in the EO's chamber at the TTD administrative building in Tirupati. Speaking on the occasion, the EO requested devotees to participate in large numbers in the Rajagopuram and Ashtabandhana Mahasamprokshanam programs. As part of this, on February 17th, at 5:30 PM, Acharya Rutvik Varanam, Punyaham, Mrutsangraham, and Ankuraarpana will be performed. On February 18th, in the morning, Ashtabandhana Samarpanam will be performed, and in the evening, Punyaham, Panchagni Pratishtha, Kumbha Vahanam, Aradhana, Homam, and Purnahuti will take place. On February 19th, Panchagavyadhivasam and Nava Kalasha Snapanam will be conducted. On February 20th, in the morning, Kshirabdi Vasam will be performed, and in the evening, Vedic programs will be held in the Yagashala. On February 21st, in the morning, Jaladhivasam will take place, and in the evening, Maha Shanti Tirumanjanam will be performed. On February 22nd, the consecration of the Vimana Gopuram (temple tower) will be performed between 11 AM and 12noon, and the Maha Samprokshanam (grand consecration) of the main deities in the sanctum sanctorum between 11:30 AM and 12:30 PM. Afterwards the devotees will be allowed to have darshan of the presiding deity. In this booklet release, TTD Additional EO Sri Ch Venkaiah Chowdary, JEOs Sri V. Veerabrahmam and Dr. A. Sharath, Deputy EO Sri Govindarajan, Temple Superintendent Sri Dharmiah, and other officials participated.

KITS Warangal Organized "Awareness Programme on "Strong Minds -Strong Women"

WARANGAL: The Women Empowerment Cell for Women of KITSW poster launch for AY 2025-2026 by the chief guest Swapna Sriramula, Counselling Psychologist & Behavioral Skills Trainer in association with Principal Prof. K. Ashoka Reddy, Dean Academic affairs, Prof. K. Venu Madhav and executive members of Women Empowerment Cell. The Women Empowerment Cell for Women of Kakatiya

Institute of Technology & Science Warangal (KITSW) organized a poster launch for AY 2025-2026 and awareness program "Strong Minds Strong Women" in the college campus on Friday (06-02-2026) told by the Principal Prof. K. Ashoka Reddy. The programme created awareness on women empowerment and mental health, highlighting the institution's commitment to the holistic development of women students.

Pawan Kalyan urges people to be 'conscious guardians of Dharma'

Amaravati, Feb 6: Andhra Pradesh Deputy Chief Minister Pawan Kalyan on Friday called upon people to act as conscious guardians of dharma. In the wake of the controversy over alleged adulteration of ghee used for making sacred Tirupati laddu, the Jana Sena leader reminded Hindus of their dharmic responsibility.

"Every devotee carries a Dharmic responsibility! Let us come out of the slumber and convenience of an average Hindu mind, where there is a fear of God and respect for faith.

"However, when someone desecrates Hindu Gods or mocks our Dharma, we often feel hurt in private, leave it to karma, and move on. This must change," Pawan Kalyan said in a post on 'X'. "Though we may be divided by caste, creed, region, and language, the Dharma is one and the gods remain the same. It is indeed our duty to voice our pain when our Dharma and



faith are deliberately mocked with malicious intent. Silence in such moments weakens the collective conscience," he said.

"Beyond being devotees, we must also act as conscious guardians of our faith. Protecting Hindu Dharma does not mean being against other faiths. It simply means safeguarding one's own," added the actor-politician. He used the hashtags 'no ghee in TTD laddu' and 'Sanatana Dharma Raksha Board'. Pawan Kalyan along with Chief Minister N. Chandrababu Naidu, state BJP president PVN Madhav and several ministers had

addressed a joint press conference on Thursday. They denied that the CBI's SIT gave the previous Andhra government the clean chit in the Tirupati laddu adulteration case and accused it of committing a grave sin. The Jana Sena leader quoted CBI as stating that substance used for making laddus is not prepared from milk fat. He claimed that the substance used was made from chemicals. Chief Minister Chandrababu Naidu on Friday claimed that the Tirupati laddu was prepared with ghee made with chemicals used for cleaning bathrooms. He accused the YSRCP of trying to tarnish the sanctity of Sri Venkateswara Swamy by adulterating the prasadam (offering). "For five years, they had made prasadam with ghee prepared from chemicals. The ghee was made with chemicals used for cleaning bathrooms," he said at a public meeting in Kurumol district.

Mangalya Shopping Mall opens 28th branch at Karmanghat



Hyderabad: Mangalya Shopping Mall, a leading textile retail brand that began its journey in Warangal in 2012, has grandly inaugurated its 28th branch at Karmanghat in Hyderabad. The new outlet marks another milestone in the mall's rapid expansion across Telangana, Andhra Pradesh, and Karnataka.

The inauguration ceremony was attended by popular film actress Sreeleela as the chief guest. She formally inaugurated the mall by lighting the lamp and later toured various sections, interacting with staff and reviewing the collections. A festive atmosphere prevailed at the venue as

large numbers of fans and customers gathered from early morning. Speaking on the occasion, Sreeleela expressed confidence that the Karmanghat branch would receive strong public support and grow successfully with the blessings of local residents. LB Nagar MLA Sudheer Reddy congratulated the management and said the new mall would create employment opportunities for youth in the

area. Mangalya Shopping Mall Directors Pulluru Narasimha Murthy, Kasam Namashivaya, Kasam Mallikarjuna, Kasam Kedarinath, Kasam Shivaprasad, and Pulluru Arun Kumar said the brand's success lies in offering high-quality clothing for all segments at affordable prices. They highlighted the mall's in-house handloom designs tailored to modern fashion trends

Kishan Reddy slams CM Revanth over religion-based reservations



New Delhi: Union Minister of Coal and Mines G. Kishan Reddy on Thursday strongly criticised Telangana Chief Minister A. Revanth Reddy over his remarks on making the 4 per cent Muslim reservation permanent, accusing the Congress of pursuing religion-based appeasement politics at the cost of social justice. In a statement, Kishan Reddy said the Congress party's approach validated Prime Minister

Narendra Modi's observation that the party had effectively turned into a "Muslim League Congress."

He alleged that the Telangana Congress government was attempting to institutionalise religious reservations by submitting documents to the Supreme Court, despite such quotas having been struck down twice earlier by the High Court as unconstitutional.

The Union Minister

claimed the Congress had a two-pronged agenda — retaining the 4 per cent Muslim reservation and adding another 10 per cent by including Muslims under the backward classes category, effectively pushing reservations to 14 per cent on religious lines.

He further alleged that under the guise of a caste survey, the Congress government inflated BC population figures and included 10 per cent Muslims in the BC list, thereby reducing the effective quota meant for genuine backward classes. Referring to the 2020 GHMC elections, Kishan Reddy said a majority of BC-reserved seats were won by non-BC candidates, undermining the purpose of reservations. Warning that the people of Telangana were closely watching these developments, he said the Congress would face electoral consequences for betraying the principles of constitutional equality and social justice.

Progress Is Ours, Victory Will Be Ours: Congress Confident of Municipal Poll Win

RANGAREDDY: State Minister for Medical and Health Damodar Rajanarsimha on Friday said the Congress party's development record over the past two years will ensure its victory in the municipal elections. He came to Shadnagar to participate in the municipal election campaign in support of Congress candidates and later addressed a media conference along with MLA Veerlapalli Shankar and former MLA Choulapalli Pratap Reddy.

The Minister expressed confidence that Congress would secure 75 to 80 per cent of the seats across the State. He said the Congress government has imple-



mented several welfare and development programmes after coming to power, bringing significant changes in health-care, education and women empowerment. He highlighted initiatives such as free bus travel, the Gruha Lakshmi scheme,

expansion of educational institutions in backward regions like the erstwhile Palamuru district, issuance of ration cards and job appointments. He added that Congress is receiving a positive response from the public in every municipal ward.

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office: 54-20-1B, Unit No. 4, Third Floor, Surya Prakash Square, Gurranakolony, Revenue Ward No. 2, Vijayawada, Andhra Pradesh - 520007

Notice for sale of immovable assets through Private Treaty

Sale Notice for Sale of Immovable Assets through Private Treaty under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(B)(iv) Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

ICICI Home Finance Company Limited (ICICI HFC) conducted several Auctions for the sale of the mortgaged property mentioned below, however, all such e-Auctions failed. Now, an interested buyer has approached ICICI HFC with an offer to purchase the said property for an amount of Rs. 45,00,000/-. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", by way of Private Treaty as per the brief particulars given hereunder:

| Sr. No. | Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No. | Details of the Secured asset(s) with known encumbrances, if any | Amount Outstanding | Reserve Price Earnest Money Deposit | Date and Time of Property Inspection | Date & Time of Auction | One Day Before Auction Date | SARFAESI Stage |
|---------|--|---|--------------------|-------------------------------------|--|----------------------------|-----------------------------------|---------------------|
| (A) | (B) | (C) | (D) | (E) | (F) | (G) | (H) | (I) |
| 1. | Kishore Kumar Manikonda (Borrower) Saritha Ravilla (Co-Borrowers) Ravilla Narayananna (Co-Borrowers) Loan No. NHVJW00001376944 | RS No. 75/2B,2C Plot No. 82, Door No. 3-95, Asst. No. 195, Allappuram Village, Gannavaram Sub Registry, Krishna District. | Rs. 96,15,244/- | Rs. 45,00,000/- | February 16, 2026 11:00 AM To 02:00 PM | February 23, 2026 02:00 PM | February 21, 2026 before 04:00 PM | Physical Possession |

The online auction will be conducted on website (URL Link- <https://BidDeal.in>) of our auction agency ValueTrust Capital Services Private Limited. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article or before February 21, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit a signed copy of the Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited, Branch Office Address mentioned on top of the article or before February 21, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at the branch office address mentioned on top of the article. The general public is requested to submit their bids higher than the amount being offered by the interested buyer mentioned above. It is hereby informed that in case no bids higher than the amount being offered by the aforementioned interested buyer is received by ICICI HFC, the mortgaged property shall be sold to the said interested buyer as per Rule 8(B) r/w Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002.

For any further clarifications with regards to inspection, terms and conditions of the sale or submission of bids, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com>

Date: February 07, 2026 Authorized Officer, "ICICI Home Finance Company Limited"
Place: Krishna CIN Number- U65922MH1999PLC120106

ICICI Home Finance Corporate Office: ICICI Home Finance Company Limited, ICICI HFC Tower, Andheri - Kurla Road, Andheri (East), Mumbai - 400059, India
Branch Office: 54-20-1B, Unit No. 4, Third Floor, Surya Prakash Square, Gurranakolony, Revenue Ward No. 2, Vijayawada, Andhra Pradesh - 520007

[See proviso to rule 8(6)] Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Possession of which has been taken by the Authorized Officer of ICICI Home Finance Company Ltd., will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder:

| Sr. No. | Name of Borrower(s)/ Co Borrowers/ Guarantors/ Legal Heirs. Loan Account No. | Details of the Secured asset(s) with known encumbrances, if any | Amount Outstanding | Reserve Price Earnest Money Deposit | Date and Time of Property Inspection | Date & Time of Auction | One Day Before Auction Date | SARFAESI Stage |
|---------|---|--|--------------------|-------------------------------------|--|--|-----------------------------------|---------------------|
| (A) | (B) | (C) | (D) | (E) | (F) | (G) | (H) | (I) |
| 1. | T S Reddy (Borrower) Tallapur Reddy Padmavathi (Co-Borrower) Lan No. LHVJW00001423177 | Survey No. 144/1 Jujjuri Road Vellanki Gram Panchayat Veerulapadu Mandal Krishna District Andhra Pradesh | Rs. 19,45,500/- | Rs. 26,32,500/- | February 16, 2026 11:00 AM To 03:00 PM | February 24, 2026 02:00 PM To 03:00 PM | February 23, 2026 Before 05:00 PM | Symbolic Possession |

The online auction will be conducted on website (URL Link- <https://BidDeal.in>) of our auction agency ValueTrust Capital Services Private Limited. The Mortgagors/ notice are given a last chance to pay the total dues with further interest till February 23, 2026 before 05:00 PM else these secured assets will be sold as per above schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) RTGS/ Demand Draft (DD) (Refer Column E) at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article or before February 23, 2026 before 04:00 PM. The Prospective Bidder(s) must also submit signed copy of Registration Form & Bid Terms and Conditions form at ICICI Home Finance Company Limited Branch Office Address mentioned on top of the article or before February 23, 2026 before 05:00 PM. Earnest Money Deposit Demand Draft (DD) should be from a Nationalized/Scheduled Bank in favor of "ICICI Home Finance Company Ltd. - Auction" payable at the branch office address mentioned on top of the article.

For any further clarifications with regards to inspection, terms and conditions of the auction or submission of tenders, kindly contact ICICI Home Finance Company Limited on 9920807300.

The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.

For detailed terms and conditions of the sale, please visit <https://www.icicifhc.com>

Date: February 07, 2026 Authorized Officer, "ICICI Home Finance Company Limited"
Place: Krishna CIN Number- U65922MH1999PLC120106

SCHEDULE-I FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHRUSHTI CONTECH PRIVATE LIMITED

RELEVANT PARTICULARS

| | | |
|----|---|--|
| 1 | Name of corporate debtor | SHRUSHTI CONTECH PRIVATE LIMITED |
| 2 | Date of incorporation of corporate debtor | 05/06/2013 |
| 3 | Authority under which corporate debtor is incorporated / registered | ROC Vijayawada |
| 4 | Corporate Identity No./Limited Liability Identification No. of corporate debtor | U45400AP2013PTCO88205 |
| 5 | Address of the registered office and principal office (if any) of corporate debtor | Registered Office: S.No.294/3, Bollavaram, Near Chowtapalli, Proddatur, Ysr District, Proddatur, Proddatur - 516360, Andhra Pradesh |
| 6 | Insolvency commencement date in respect of corporate debtor | 06.02.2026 |
| 7 | Estimated date of closure of insolvency resolution process | 05.08.2026 |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | MARUTI VENKATA SUBBA RAO POLURI IBB/I/PA-002/IP-N00924/2019-2020/13001 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Board | Address: Flat No. A-505, H.No. 14-20-677/1002, Vishnu Vistara Apartments, Bhagyanagar Colony Main Road, Madhapur, Hyderabad, Telangana, 500088. Email: cssubbarao@gmail.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | Email: hr.shrushticontech@gmail.com, Mobile: 98666 84676 Address: Empire Square, Third Floor, TF-8, Road No 36, Above RBL Bank, Pillar No 1612, Jubilee Hills, Hyderabad, Telangana - 500033 |
| 11 | Last date for submission of claims | 20.02.2026 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | NA |
| 13 | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | NA |
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at: | Web link: https://bbi.gov.in/en/home/downloads Physical Address: NA |

Notice is hereby given that the National Company Law Tribunal, Amaravati Bench has ordered the commencement of a corporate insolvency resolution process of the SHRUSHTI CONTECH PRIVATE LIMITED on 06.02.2026.

The creditors of SHRUSHTI CONTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20.02.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06.02.2026 SD/- MARUTI VENKATA SUBBA RAO POLURI
Place: Hyderabad IBB/I/PA-002/IP-N00924/2019-2020/13001

NIWAS HOUSING FINANCE LIMITED
(Formerly, Niwas Housing Finance Private Limited)

NIWAS HOUSING FINANCE

Regd. Office: - Unit No. 305, 3rd Floor, Wing 2/E, Corporate Avenue, Andheri - Ghatkopar Link Road, Chakala, Andheri (East), Mumbai - 400093

POSSESSION NOTICE [Rule 8 (1) and (2)]

Whereas, The Authorized Officer of the Secured Creditor mentioned herein, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(2) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned being the Authorized Officer of NHFL has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the date mentioned against each property. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subjected to the charge of the NHFL for the amount mentioned below and interest and other charges thereon.

| Loan Account Number | Borrower(s) & Property Details | Amount & Date of Demand Notice | Date of Possession | Possession Status |
|----------------------|---|---|--------------------|---------------------|
| LNKURLAP-01240039561 | 1.NAGANNA PEDITINTI (BORROWER) 2.BHARATHI PEDITINTI (CO-BORROWER) | Rs. 7,49,743/- (Rupees Seven Lakh Fourty Nine Thousand Seven Hundred Fourty Three Only) DATE: 14-Nov-2025 | 05-Feb-2026 | SYMBOLIC POSSESSION |
| LNKURLAP-07240046111 | 1.RAVI KIRAN PEETLA (BORROWER) 2.PEELA POJITHA (CO-BORROWER) | Rs. 3,71,230/- (Rupees Three Lakh Seventy One Thousand Two Hundred Thirty Only) DATE: 14-Nov-2025 | 05-Feb-2026 | SYMBOLIC POSSESSION |

PROPERTY BEARING: ALL THAT THE PART AND PARCEL OF THE PROPERTY BEARING H.NO 1-177 SURVEY NO 425/B, WARD NO 2 KADUMUR VILLAGE & GRAM PANCHAYAT MIDOTURU MANDAL, NANDYAL 518452 ADMEASURING 121.86 SQ YARDS, OR 1097 SFT THE FOLLOWING BOUNDARIES ARE NORTH: PROPERTY OF KRUPANANDAM, SOUTH: HOUSE OF SANGANNA; EAST: HOUSE OF JEEVARATHNAM, WEST: RASTHA

LNKURLAP-07240046111 1.RAVI KIRAN PEETLA (BORROWER) 2.PEELA POJITHA (CO-BORROWER) Rs. 3,71,230/- (Rupees Three Lakh Seventy One Thousand Two Hundred Thirty Only) DATE: 14-Nov-2025

PROPERTY BEARING: ALL THAT PIECE AND PARCEL OF THE PROPERTY BEARING SY NO 128, H.NO 9-24, SIDDAPURAM VILLAGE AND GRAMPANCHAYATHATMAKURU MANDAL, NANDYAL DIST, AP-518422, ADMEASURING SQUARE YARDS 177.63 OR 1598.7 SFT ACC 321.75 SQ FEET THE FOLLOWING BOUNDARIES ARE NORTH: HOUSE OF DARGAIAH; SOUTH: CEMENT ROAD; EAST: CEMENT ROAD; WEST: HOUSE OF SUNIL

Date: 07-02-2026 Sd/- Authorized Officer
Place: Andhra Pradesh NIWAS HOUSING FINANCE LIMITED